# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

# FIRST TO SEVENTIETH REPORTS (ENGLISH VERSION)



Fourth Lok Sabha

Legislative Branch-II

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SIXTY-EIGHTH REPORT

#### (Fourth Lok Sabha)

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee to present the Report on their behalf, present this Sixty-eighth Report.

- 2. The Committee met on the 17th November, 1970, for-
  - I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 20th November, 1970.
  - II. Classification and allocation of time for discussion of Bills (vide Appendix).
  - III. Reconsideration of the classification of the Bihar Legislative Council (Abolition) Bill, 1970 by Shri Bhogendra Jha.
  - IV. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—
    - (1) The Constitution (Amendment) Bill, 1970 (Amendment of article 145) by Shri Nath Pai.
    - (2) The Constitution (Amendment) Bill, 1970 (Amendment of article 356) by Shri Nath Pai.
    - (3) The Constitution (Amendment) Bill, 1970 (Amendment of articles 58 and 157) by Shri Shiva Chandra Jha.

#### Allotment of time to Resolutions.

- 3. The Members whose Resolutions had been included in the List of Business for the 20th November, 1970 had been invited to present their views on their Resolutions before the Committee. Sarvashri Indrajit Gupta and S. S. Kothari attended the sitting.
  - 4. The Committee recommended the allocation of time as follows: --
    - (1) Resolution regarding Prices of essential aritcles 2 hours
    - (2) Revolution regarding Reorientation of Government's economic policy 2 hours
    - (3) Resolution regarding Reconstruction of Indian Society on the basis of Social equality. 2 hours

### Classification and allocation of time to Bills

- 5. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Anand Narain Mulla, Jagannath Rao Joshi and S. S. Kothari attended the sitting.
- 6. After considering all aspects of the Bills, the Committee placed all the Bills in Category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

## Reconsideration of the Classification of a Bill

7. The Committee once again considered their earlier decision regrading the classification of the Bihar Legislative Council (Abolition) Bill, 1970 by Shri Bhogendra Jha. The Committee, however, saw no justification in altering their earlier recommendation giving category 'B' to the Bill

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#### Examination of Constitution (Amendment) Bills

- 8. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Nath Pai attended the sitting.
- 9. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills.—

#### Findings of the Committee

(1) The Constitution (Amendment) Bill, 1970 (Amendment of article 145) by Shri Nath Pai.

The Bill sought to amend the article 145 of the Constitution so as to empower the Supreme Court to make rules for regulating generally the practice and procedure of the Court without the approval of the President.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill

(2) The Constitution (Amendment) Bill, 1970 (Amendment of article 356) by Shri Nath Pai.

The Bill sought to amend article 356 of the Constitution with a view to provide that the question of majority enjoyed by the Chief Minister of a State should be decided in the State Assembly.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill

(3) The Constitution (Amendment) Bill, 1970 (Amendment of articles 58 and 157) by Shri Shiva Chandra Jha.

The Bill sought to amend articles 58 and 157 of the Constitution so as to provide for reducing the minimum age for election/appointment to the offices of the President and Governor from thirty-five years to thirty years.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

## Recommendations

- 10. The Committee recommended that-
  - (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
  - (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House;
     and
  - (iii) Sarvashri Nath Pai and Shiva Chandra Jha be permitted to move for leave to introduce their Constitution (Amendment) Bills

New Detait, November 17, 1970 Kartika 26, 1892 (Saka)

D. K. KUNTE,

Acting Chairman,
Committee on Private Members' Bills
and Resolutions

#### APPENDIX

| S.<br>Na   | Name of the B il and the Membersu<br>charge   | Bill No.           | Category<br>allotted | Time allotted<br>by the Com-<br>mattee |
|------------|---|--------------------|----------------------|--|
| 1          | 2   | 3                  | 4                    | 5                                      |
| 1.         | The Constitution (Amendment) B is, 1970<br>(Amendment of article 16) by Shei Prulimb<br>Vit Shastr  | 93 of 1970         | В                    | a hours                                |
| 3.         | The Constitution Ameralment) B II, 1970<br>(Ameralment of the Seconth Schedule) by<br>Shr: Om Prakash Tyagi.  | 97 of 1970         | H t                  | -1/a bours                             |
| 3.         | The Constitution (Amendment) B II, 1970<br>(Amendment of article 74) by Shri Prahmb<br>V.r. Shastri,  | 96 of 1970         | B 1                  | hours                                  |
| 4          | The Ind-an Penal Code (Amendment) Bill.<br>1970 (Amendment of section 53) by Shri<br>Anand Nara n. Mulla.   | 99 of 1970         | Вы                   | house                                  |
| 5-         | The Constitution (Amendment) Bills 1970 [Amendment of wracle 333 (B il No. 101 of 1970)] by Shr. Benoy Kr. shna Daschowdhan                         | 101 of 1970        | Ва                   | hours                                  |
| 6.         | The Convitution (Amondment) Bill, 1970 [Amontment of article 335 (B. Wo. 100 of 1970] by Shri S. M. Siddayya.                                       | 100 of 1970        | Bal                  | LONETO                                 |
| 7          | The Appropriation of the Appropriators B.B. 1970 by Shr. Shive Chandre Jhs.   | 104 of 1970        | B 3 (                | boure                                  |
| ₽.         | The Constitution (Amendmens) Bill. 1970<br>(Amendment of a ruch 238) by Shri S. M.<br>Siddaysa  | 98 of 1970         | <b>B</b> :           | hours                                  |
| <b>y</b> . | The Convitation (Amendment) B. B., 1970<br>(Imerican of new articles 330As 330A and<br>amendment of articles 330 and 334) by<br>ShriS. M. Shhlayya. | 103 <b>of</b> 1970 | <b>B</b> 1-1         | /a hours                               |
| 10.        | The Pension and other Amenities for<br>the ex-Members of Parliament Bill,<br>1970 by Shri Yamuna Presed Mandal.                                     | 102 of 1970        | <b>b</b>             | 1 pento                                |
| H.         | The Restoration of Religious places Bill. 1970, by Shri Jagannath Rao Joshi.  | 107 <b>of</b> 1970 | B i                  | -1/2 hours                             |
| 12         | The Crist total on (Amendment) Bill, 1970. (Substitution of article 195 and amendment of article 196, etc.) by Shyi S.S. Kochayi                    | 108 of 1970        | в ,                  | boure                                  |
| 1).        | The Code of Germinal Procedure Amend-<br>mia. Bit. 1970. Substitution of Chap-<br>ter XI and section 144, by Shel Madhu<br>Limpy                    | 106 of 1970        | <b>)</b> .           | boure                                  |
| 14.        | The Convitation (Amendment) Bill, 1970<br>(Amendment of societiss, by Shri P.K.<br>Dec.   | 109 of 1970        | ₽ •                  | hour                                   |
| 15.        | The Employment Gunranty Bill, 1970 is<br>by Dr Ram Subbag Singh.  | 05 of 1970         | <b>.</b>             | hours                                  |
| 16.        | The Crisisterion (Amendment) Bill 1970<br>(Substitution of article 135) by De Ram<br>Subling Singh.   | 110 <b>of</b> 1970 | <b>)</b>             | NPM)                                   |